

(9)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 537/99

Date of Order : 8.4.99

BETWEEN :

R.Lakshmi Narasimha Reddy

.. Applicant.

AND

1. The Administrative Officer,  
Nuclear Fuel Complex,  
Dept. of Atomic Energy,  
E.C.I.L.P.O.,  
Hyderabad.

2. The District Employment Officer,  
Rangareddy District Employment  
Exchange, Srinagar Colony,  
Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. Krishna Mohan

Counsel for the Respondents

.. Mr. Phalguna Rao  
for R-1

.. Mr. P.Naveen Rao  
for R-2

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R.Rangarajan, Member (Admn.) X

Mr. Krishna Mohan, learned counsel for the applicant  
and Mr. P.Phalguna Rao, learned standing counsel for R-1 and  
Mr. Phani Raj for Mr. P.Naveen Rao, learned standing counsel  
for R-2.

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(P)

.. 2 ..

2. R-1 approached the R-2 for sponsoring the candidates to fill up the post of Helper/A/Cosmetics by reference No.NFC/PAR-I/03/26, dated 10.3.99. It is stated that the name of the applicant is not sponsored by the employment exchange.

3. This OA is filed to consider his case also for the post of Helper/A/Cosmetics along with the employment exchange sponsored candidates even, his name is not sponsored by the employment exchange. in view of the Apex Court in the case of The Excise Superintendent, Malkapatnam, Krishna District, A.P. Vs. K.B.N.Visweswara Rao and others reported in 1996 (6) Scale 676.

4. We have disposed of similar OAs. Hence the following direction is given :

The case of the applicant should also be considered along with the employment exchange sponsored candidates provided (1) The applicant fulfills all the other conditions required for considering him for the post of Helper/A/Cosmetics. (2) The application should be received atleast a week earlier to the start of the <sup>Selection process</sup> examination either written or viva-voce, with

5. The OA is ordered accordingly. No costs.

( B.S. JAI PARAMESHWAR )

Member (Judl.)

sd/  
Srinivas

( R.RANGARAJAN )

Member (Admn.)

Dated : 8th April, 1999

(Dictated in Open Court)

Am  
JAI

sd

COPY TO :-

1ST AND 2ND COURT

1. HÖHNER

- TYPED BY

-CHECKED BY

3. HHRD M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR :  
VICE - CHAIRMAN

### 5. SPARES

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A)

THE HON'BLE MR.R.RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESWAR:  
MEMBER (3)

DATED: 8/4/99

ORDER / JUDGEMENT

NA / B / A / C, P, No.

14

O.A. No. 537/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

• ALLOWED.

C.P. & C.S.E.D.

R.A. CLOSED.

"DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED/REJECTED.

• 10

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
मेसेज / DESPATCH

-9 APR 1999

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हैदराबाद स्पायरीट  
HYDERABAD BENCH